#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 215 OF 2018 & IA NO. 1020 OF 2018 AND APPEAL NO. 232 OF 2018 & IA NOS. 1126 & 1125 OF 2018

| Dated: | 10 <sup>th</sup> Octobe | er, 2018 |
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|        |                         |          |

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

| India Wind Turbine Manufactures Vs.  | Appellant(s)   |               |
|--------------------------------------|--|---------------|
| Tamil Nadu Electricity Regulatory Co | mmission & Ors   | Respondent(s) |
| Counsel for the Appellant(s) :       | Mr. P.R. Kovilan Poongkuntran<br>Mr. K.T. Parthsarthy<br>Ms. Geetha Kovilan<br>Mr. Jubli Nomalia |               |
| Counsel for the Respondent(s) :      | Mr. Sethu Ramalingam for R-1 In<br>A.No.232 of 2018<br>Mr. S. Vallinayagam for R-2 & 3           |               |

## ORDER <u>IA NOS. 1020 OF 2018 in APPEAL NO. 215 OF 2018 &</u> <u>1125 OF 2018 APPEAL NO. 232 OF 2018</u> (Appli. for exemption from filing certified copy of the impugned order)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent Nos.1,2 & 3..

The learned counsel appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeals may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeals, we find that sufficient grounds are made out. The same is accepted and the IAs' are allowed.

# APPEAL NO. 215 OF 2018 & APPEAL NO. 232 OF 2018

Learned counsel, Mr. S. Vallinaygam accepts notice for Respondent Nos. 2 & 3.

Learned counsel, Mr. Sethu Ramalingam accepts notice for Respondent No.1 in Appeal No. 232 of 2018.

The learned counsel appearing for the Respondent Nos. 1, 2 & 3 prays for six weeks' time to file the reply to the main Appeals and the IA.

Submissions made by the learned counsel appearing for the Respondent Nos. 1, 2 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1, 2 & 3 are permitted to file reply in the Appeals and the IA on or before 22.11.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 07.12.2018, after serving copy to the learned counsel for the opposite sides.

Relist these matters on <u>13.12.2018</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member Bn/pr (Justice N.K. Patil) Judicial Member